

TELECOM REGULATORY AUTHORITY OF INDIA

NOTIFICATION

New Delhi, the 19th August, 2014

File No. 409-21/2013-NSL-I----- In exercise of the powers conferred upon it under section 36, read with sub-clauses (ii),(iii) and (iv) of clause (b) of sub-section (1) of section 11, of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997), the Telecom Regulatory Authority of India hereby makes the following regulations, namely:-

**THE INTERNATIONAL CALLING CARD SERVICES (ACCESS CHARGES) REGULATIONS,
2014 (No. 11 of 2014)**

**CHAPTER-I
PRELIMINARY**

1. Short title, extent and commencement.-- (1) These regulations may be called the International Calling Card Services (Access Charges) Regulations, 2014.

(2) These regulations shall come into force from the date of their publication in the Official Gazette.

2. Definitions. --In these regulations, unless the context otherwise requires,-

(a) "Access Service Providers" means a licensee authorized to provide access service under a licence granted under section 4 of the Indian Telegraph Act 1885 (13 of 1885) and includes Bharat Sanchar Nigam Limited and Mahanagar Telephone Nigam Limited.

(b) "Act" means the Telecom Regulatory Authority of India Act, 1997 (24 of 1997);

(c) "Authority" means the Telecom Regulatory Authority of India established under sub-section (1) of section 3 of the Act;

(d) "access charge" means the charge payable by the International Long Distance Operator to the Access Service Provider for providing international long distance voice service, through calling card, to the subscriber of the Access Service Provider;

(e) all other words and expressions used in these regulations but not defined, and defined in the Act and the rules and other regulations made thereunder, shall have the meanings respectively assigned to them in the Act or the rules or other regulations, as the case may be.

CHAPTER II

**OBLIGATION OF THE INTERNATIONAL LONG DISTANCE OPERATOR AND THE
ACCESS SERVICE PROVIDER**

2. Obligation of the International Long Distance Operator... Every International Long Distance Operator, who intends to provide international long distance voice service through Calling Card, shall request, in writing, all the Access Service Providers to enter into interconnection agreements in accordance

with the provision of the regulations made by the Authority and the terms and conditions of its licence agreement;

Provided that in case of those Access Service Providers who start access service after the commencement of these regulations, the International Long Distance Operator shall enter into interconnection agreement with such Access Service Provider within sixty days of the start of the access service by the Access Service Provider.

3. **Obligation of Access Service Provider** – (1) On receipt of request under regulation 3, Access Service Provider shall, within thirty days from the date of receipt of request, enter into interconnection agreement with the International Long Distance Operator.

(2) The arrangement entered into between the International Long Distance Operator and the Access Service Provider under sub-regulation (1) shall come into force not later than thirty days from the date of entering into such agreement.

(3) No Access Service Provider shall, directly or indirectly, deny its consumers the international long distance voice services, through calling card, offered by the International Long Distance Operators.

(4) Every Access Service Provider shall hand over to the International Long Distance Operators, the international long distance voice call, originated by its consumer using calling card, at the location of Level-I TAX of the service area:

Provided that if International Long Distance Operator does not have its presence at the location of Level-I TAX in a service area, it shall be the responsibility of such International Long Distance Operator to make necessary arrangement to take the call from the location of such Level-I TAX of the service area.

CHAPTER III ACCESS CHARGE

5. **Access charge payable by the International Long Distance Operator to the Access Service Provider** – (1) The International Long Distance Operator, providing international long distance voice service through calling card to the consumers of the Access Service Provider, shall pay access charge specified in Schedule to these regulations or as may be mutually agreed between the International Long Distance Operator and the Access Service Provider.

CHAPTER IV MISCELLANEOUS

41. **Reporting requirement regarding calling card services --**

- (1) Every International Long Distance Operator shall, on quarterly basis, report to the Authority –
 - (a) the type of calling card marketed by it;
 - (b) the total number of each type of calling card sold;
 - (c) the total number of the international long distance voice minutes, country-wise, generated through calling card and rate per minute charged from the consumer for such calls, country-wise; and
 - (d) total amount of access charge paid to the Access Service Provider.

- (2) Every Access Service Provider shall, on quarterly basis, report to the Authority, the per minute access charge and total amount of access charge received by it from each International Long Distance Operator, separately.
- (3) The quarterly report, referred to in sub-regulation (1) and sub-regulation (2), shall be submitted to the Authority within thirty days of the end of the previous quarter.

SCHEDULE {See regulation 5(1)}
ACCESS CHARGES

Access charges to be paid by International Long Distance Operator to Access Service Provider for international long distance voice calls through calling card	
Access charges (in Rs. per minute) Wireline Services	Access charges (in Rs. per minute) Wireless Services
1.20	0.40

Sudhir Gupta
Secretary

Note. -----The Explanatory Memorandum explains the objects and reasons of the ‘International Calling Card Services (Access Charges) Regulations, 2014’.